

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2663
TO BE ANSWERED ON 17th MARCH, 2017**

KIDNEY TRANSPLANT

2663. SHRI SUDHEER GUPTA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that there are increasing incidents of kidney transplant racket activities in the private hospitals across the countries;
- (b) if so, the details of such cases in the year 2016 and along with the status of such cases;
- (c) the measures taken by the Government to stop such crimes in the private hospitals such as Indraprastha Apollo Hospital in Delhi etc.;
- (d) whether the Government is planning to cancel the license of such hospitals and bringing punitive measures against the hospital management etc.;
- (e) if so, the details in this regard; and
- (f) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): Few instances of illegal retrieval/transplantation of kidney have come to the notice of the Ministry of Health and Family Welfare.

(b) to (f): Health is a State subject and steps for prevention and control of any such racket are required to be taken by the State Governments. Whenever a complaint comes/is brought to the notice of Department of Health and Family Welfare, the same is forwarded to States concerned and the Ministry of Home Affairs for action. Details of such cases are, however not maintained centrally.

The Government of India has already enacted Transplantation of Human Organs and Tissues Act, 1994 (as amended in 2011). This Act has provisions for imprisonment upto ten years and fine upto Rs. 1.00 crore for commercial dealings in human organs. However, the enforcement of provisions of the Act is within the remit of the respective State Governments.